

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 4/82-ALC4/2010 MEETING DATE : 27.04.2010

The Meeting No.4/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 27.04.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy. Drugs Controller (I), DCGI
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 3/82 dated 20.04.2010 were ratified by the Committee.

Case No.B-41	M/S Glenmark Pharma Ltd.
Norms Committee Meeting No.4/AM11	F.No.01/82/050/00157/AM08
Meeting Date: 27.04.2010	RA F.No.03/94/040/00047/AM08
Adv.Lic.No.0310427357 dated 19.04.2007	
Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.	

Case No.B-42	M/S FMC India Pvt. Ltd.
Norms Committee Meeting No.4/AM11	F.No.01/82/050/00776/AM09
Meeting Date: 27.04.2010	RA F.No.07/24/040/00192/AM09
Adv.Lic.No.0710058651 dated 22.07.2008	
Committee considered case as per agenda and observed that the firm was requested to furnish the following information vide letter dated 10.11.2009:- 1. Copy of Authentic technical literature in support of raw materials and norms applied. 2. Production and Consumption data certified by Central Excise Authority. 3. Chartered Engineer Certificate. It was also observed that the reply of the firm dated 05.02.2009 is not complete and norms can not be fixed in absence of complete information. It was, therefore, decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.B-43	M/S Gulbrandsen Chemicals Pvt. Ltd.			
Norms Committee Meeting No.4/AM11	F.No.01/82/162/00902/AM09			
Meeting Date: 27.04.2010	RA F.No.34/24/040/00144/AM09			
Adv.Lic.No.3410022657 dated 06.11.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2008/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Triethyl Aluminium (99% Minimum)	1 kg	1.	Aluminium Grit/Granules	0.270 kg
		2.	Ethylene	0.930 kg
RLA concerned may take further necessary action as per above decision of NC.				

Case No.B-44	M/S Shilpa Medicare Pvt. Ltd.
Norms Committee Meeting No.4/AM11	F.No.01/82/050/00101/AM10
Meeting Date: 27.04.2010	RA F.No.07/24/040/00046/AM10
Adv.Lic.No.0710064717 dated 13.05.2009	
Committee considered case as per agenda for deletion of pre-import condition from Advance Authorisation No.0710064717 dated 13.05.2009. The representative of Drugs Controller General of India informed the Committee that the items of import is not Drug. It was also observed that a report was called for from Jt. DGFT, Bangalore who has mentioned that pre-import condition was imposed in the licence because the firm had mentioned in their application that they will be importing Cholic Acid from un-registered sources. After detailed deliberations, Committee decided to delete the pre-import condition from the above mentioned advance licence.	

Case No.A-7	M/S Biostadt India Ltd.
Norms Committee Meeting No.4/AM11	F.No.01/82/162/01034/AM10
Meeting Date: 27.04.2010	RA F.No.03/94/040/00259/AM09
Adv.Lic.No.0310473370 dated 05.06.2008	
Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for NOC under intimation to firm. Accordingly, case was deferred for 25.05.2010.	

1	Case No.:7/25/83-ALC1/2007		Party Name:ASTRIX LABORATORIES LTD.,		Meet No/Date:4/82-ALC4/2010 27.04.2010		Status:Case Approved		
	HQ File :01/83/050/01032/AM08/		RLA File :09/24/040/00231/AM08/		Lic.No/Date:0910031314 29.08.2007				
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/291/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.								
	Export Product		Export Qty.		Sl.No.		import items		Quantity allowed
Didanosine		1 kg		1.		Inosine		3.82 kg	
				2.		2-Acetoxy Isobutyryl Bromide		7.84 kg	
				3.		Dimethyl Formamide		1.045 kg	
				4.		Acetonitrile		9.321 kg	
				5.		Methylene Dichloride		7.252 kg	
				6.		Methanol		2.822 kg	
RLA concerned may take further necessary action as per above decision of NC.									

2	Case No.:17/15/82-ALC4/2008		Party Name:EMAMI LIMITED,		Meet No/Date:4/82-ALC4/2010 27.04.2010		Status:Case Deferred	
	HQ File :01/82/050/00657/AM09/		RLA File :02/24/040/00062/AM09/		Lic.No/Date:0210114088 25.06.2008		Defer Date:25.05.2010	
	Decision :Committee considered case as per agenda and observed that the written comments are not forthcoming from DC(MSME). It was, therefore, decided to remind DC(MSME) to expedite the comments under intimation to firm. Accordingly, case was deferred for 25.05.2010.							

3	Case No.:7/41/82-ALC4/2008		Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED		Meet No/Date:4/82-ALC4/2010 27.04.2010		Status:Case Deferred	
	HQ File :01/82/050/01447/AM09/		RLA File :04/24/040/00138/AM09/		Lic.No/Date:0410098239 28.08.2008		Defer Date:25.05.2010	
	Decision :Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.							

4	Case No.:19/26/82-ALC4/2008		Party Name:R L FINE CHEM		Meet No/Date:4/82-ALC4/2010 27.04.2010		Status:Case Deferred	
	HQ File :01/82/050/01017/AM09/		RLA File :07/24/040/00297/AM09/		Lic.No/Date:0710059800 15.09.2008		Defer Date:25.05.2010	

Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.

5	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

6	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:25.05.2010
	Decision : Committee considered case as per agenda and observed that the written comments are not forthcoming from DC(MSME). It was, therefore, decided to remind DC(MSME) to expedite the comments under intimation to firm. Accordingly, case was deferred for 25.05.2010.			

7	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:25.05.2010
	Decision : Committee considered case as per agenda and observed that the written comments are not forthcoming from DC(MSME). It was, therefore, decided to remind DC(MSME) to expedite the comments under intimation to firm. Accordingly, case was deferred for 25.05.2010.			

8	Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723 07.01.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

9	Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

10	Case No.:15/46/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
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HQ File :01/82/050/01597/AM09/	RLA File :03/94/040/00985/AM09/	Lic.No/Date:0310504540 29.01.2009		
Decision :Committee considered case as per agenda. Shri Rahul Phalke, Production Officer of the company appeared before Committee and explained the case. He informed the Committee that they are importing Inulin extracted from Chicory route which is a natural product. He also informed that the item is processed by way of meshing and repacking in consumer packs.				
After detailed deliberations and in consultation of technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Fibre Clear/Pharmacy Choice Fibre Clear/Terry White Chemists Fibre Clear/Chemmart Pharmacy Clear/Inulin Fibre Supplement (Pack Size 331 gm) contains Inulin (100% Natural Fibre) 331 gm	6000 Packs	1.	Inulin (100% Natural Fibre) Extracted from Chicory Route (With 1% wastage)	2005.86 kgs.
RLA concerned may take further necessary action as per above decision of NC.				

11	Case No.:19/46/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01601/AM09/	RLA File :03/94/040/00986/AM09/	Lic.No/Date:0310504570 30.01.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

12	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

13	Case No.:7/49/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01649/AM09/	RLA File :09/24/040/00412/AM09/	Lic.No/Date:0910037066 13.02.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

14	Case No.:7/50/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/01674/AM09/	RLA File :09/24/040/00404/AM09/	Lic.No/Date:0910037127 19.02.2009	
	Decision :Withdrawn as the case has already been approved in 53/82 meeting held on 30.03.2010.			

15	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

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Case No.:8/3/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00020/AM10/	RLA File :03/94/040/01060/AM09/	Lic.No/Date:0310515161 09.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg
		2.	Methanol	1.312 kg
		3.	Monoglyme	Not allowed
		4.	Ethyl Acetate	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

18	Case No.:7/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2010	Status:Case
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		27.04.2010	Deferred
HQ File :01/82/050/00040/AM10/	RLA File :09/24/040/00474/AM09/	Lic.No/Date:0910037731 23.04.2009	Defer Date:25.05.2010
Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

19	Case No.:1/6/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved									
	HQ File :01/82/050/00056/AM10/	RLA File :03/95/040/00011/AM10/	Lic.No/Date:0310517490 27.04.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009-Ch.II dated 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Luvomaxx SDPA (Styrendted Di-Phenylamine) Industrial Grade</td><td>1 kg</td><td>1.</td><td>Di-Phenylamine</td><td>0.547 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	Luvomaxx SDPA (Styrendted Di-Phenylamine) Industrial Grade	1 kg	1.	Di-Phenylamine
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed									
Luvomaxx SDPA (Styrendted Di-Phenylamine) Industrial Grade	1 kg	1.	Di-Phenylamine	0.547 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:35/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00205/AM10/	RLA File :07/24/040/00031/AM10/	Lic.No/Date:0710064493 04.05.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 20/83 meeting held on 23.08.2006 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
3-(10,11-Dihydro-5H-Dibenzo (A,D) Cyclohepten-5-YLidene)-N,N-Dimethyl-1-Propane Amine N-Oxide (Amitriptyline-N-Oxide Trihydrate)	1 kg	1.	1 Bromo 3 Chloro Propane	0.83 kg
		2.	Tetra Hydro Furan	0.61 kg
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715	Defer

06.05.2009

Date:25.05.2010

Decision :Committee considered case as per agenda. Shri Nishant Ahelleya, Export-Import Executive and Shri Amit Jaimini, Manager-Finance of the company appeared before the Committee and explained the case.

After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to call for the following information from the firm:-

1. Whether the export product is allopathic or Ayurvedic?
2. Wastage claimed for each item of import.
3. Numbers of each pack to calculate the actual quantity of export product in kilograms.
4. Copy of complete Drug Manufacturing licence.

Accordingly, case was deferred for 25.05.2010.

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Case No.:12/8/82-ALC4/2009	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS		Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved										
HQ File :01/82/050/00107/AM10/	RLA File :03/94/040/00078/AM10/		Lic.No/Date:0310520090 15.05.2009											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/40/2010-Ch.II dated 27.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.														
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>import items</td><td>Qty. allowed</td></tr><tr><td>2-Amino-5-Chlorobenzophenone (Purity not less than 97%)</td><td>1 kg</td><td>1.</td><td>Anthranil/5 Chloro-3-Phenylanthranil</td><td>1.16 kg</td></tr></table>					Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	2-Amino-5-Chlorobenzophenone (Purity not less than 97%)	1 kg	1.	Anthranil/5 Chloro-3-Phenylanthranil	1.16 kg
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed										
2-Amino-5-Chlorobenzophenone (Purity not less than 97%)	1 kg	1.	Anthranil/5 Chloro-3-Phenylanthranil	1.16 kg										
RA concerned may take further necessary action as per above decision of NC.														

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Case No.:16/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00290/AM10/	RLA File :03/94/040/00104/AM10/	Lic.No/Date:0310520417 19.05.2009		
Decision : Committee considered case as per agenda. Shri Rahul Phalke, Production Officer of the company appeared before Committee and explained the case. He informed the Committee that they are importing Inulin extracted from Chicory route which is a natural product. He also informed that the item is processed by way of meshing and repacking in consumer packs. After detailed deliberations and in consultation of technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	import items	Quantity

				allowed
Fibre Clear/Pharmacy Choice Fibre Clear/Terry White Chemists Fibre Clear/Chemmart Pharmacy Clear/Inulin Fibre Supplement (Pack Size 331 gm) contains Inulin (100% Natural Fibre) 331 gm	4500 Packs	1.	Inulin (100% Natural Fibre) Extracted from Chicory Route (With 1% wastage)	1504.4 kgs.
RLA concerned may take further necessary action as per above decision of NC.				

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Case No.:8/9/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00121/AM10/	RLA File :03/94/040/00116/AM10/	Lic.No/Date:0310520649 21.05.2009		
Decision : Committee considered case as per agenda. Shri Rahul Phalke, Production Officer of the company appeared before Committee and explained the case. He informed the Committee that they are importing Inulin extracted from Chicory route which is a natural product. He also informed that the item is processed by way of meshing and repacking in consumer packs.				
After detailed deliberations and in consultation of technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Fibre Clear/Pharmacy Choice Fibre Clear/Terry White Chemists Fibre Clear/Chemmart Pharmacy Clear/Inulin Fibre Supplement (Pack Size 331 gm) contains Inulin (100% Natural Fibre) 331 gm	6000 Packs	1.	Inulin (100% Natural Fibre) Extracted from Chicory Route (With 1% wastage)	2005.86 kgs.
RLA concerned may take further necessary action as per above decision of NC.				

25	Case No.:35/18/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00309/AM10/	RLA File :03/94/040/00115/AM10/	Lic.No/Date:0310520711 21.05.2009	
	Decision : Committee considered case as per agenda. Shri Rahul Phalke, Production Officer of the company appeared before Committee and explained the case. He informed the Committee that they are importing Inulin extracted from Chicory route which is a natural product. He also informed that the item is processed by way of meshing and repacking in consumer packs.			

After detailed deliberations and in consultation of technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Fibre Clear/Pharmacy Choice Fibre Clear/Terry White Chemists Fibre Clear/Chemmart Pharmacy Clear/Inulin Fibre Supplement (Pack Size 331 gm) contains Inulin (100% Natural Fibre) 331 gm	3500 Packs	1.	Inulin (100% Natural Fibre) Extracted from Chicory Route (With 1% wastage)	1170.09 kgs.

RLA concerned may take further necessary action as per above decision of NC.

26	Case No.:6/30/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00607/AM10/	RLA File :03/94/040/00143/AM10/	Lic.No/Date:0310522289 02.06.2009	
	Decision :Withdrawn as the case has already been approved by NC in 53/82 meeting held on 30.03.2010.			

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Case No.:30/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved		
HQ File :01/82/050/00487/AM10/	RLA File :08/24/040/00035/AM10/	Lic.No/Date:0810080484 05.06.2009			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/287/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.					
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed for 250 mg tablet	Qty. allowed for 500 mg tablet
Divalpreox ER 250 mg Tablet and 500 mg tablet	1 No.	1.	Divalproex Sodium	274.08 mg	548.16 mg
		2.	Hydroxy Propyl Cellulose NF (Klucel Exf)	33.006 mg	66.012 mg
		3.	Hydroxy Propyl Cellulose NF (Klucel HXF)	80.996 mg	161.99 mg
		4.	Hypermellose 15000 CPS (Methocel K 15 Premium)	228.00 mg	456.00 mg
		5.	Hypermellose 5CPS 2910	41.99 mg	83.98 mg

		(Methocel E5)			
	6.	Items at Sl.No. 6 to 12 (Packing Material)	As per packing policy	As per packing policy	
RLA concerned may take further necessary action as per above decision of NC.					

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Case No.:29/13/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00169/AM10/	RLA File :03/94/040/00207/AM10/	Lic.No/Date:0310523667 11.06.2009		
Decision : Committee considered case as per agenda. Shri Rahul Phalke, Production Officer of the company appeared before Committee and explained the case. He informed the Committee that they are importing Inulin extracted from Chicory route which is a natural product. He also informed that the item is processed by way of meshing and repacking in consumer packs.				
After detailed deliberations and in consultation of technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Fibre Clear/Pharmacy Choice Fibre Clear/Terry White Chemists Fibre Clear/Chemmart Pharmacy Clear/Inulin Fibre Supplement (Pack Size 331 gm) contains Inulin (100% Natural Fibre) 331 gm	3500 Packs	1.	Inulin (100% Natural Fibre) Extracted from Chicory Route (With 1% wastage)	1170.09 kgs.
RLA concerned may take further necessary action as per above decision of NC.				

29	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:25.05.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 25.05.2010.			

30	Case No.:21/19/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00399/AM10/	RLA File :09/24/040/00075/AM10/	Lic.No/Date:0910038244 16.06.2009	
	Decision : Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that the written comments in this			

case is under issue and he gave the quantity of inputs recommended by him in the meeting.

After detailed deliberations and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 Kg.	1.	Lovastatin	1.39 kg
		2.	Carbon DC Enoanticromos (Activated Carbon)	0.035 kg
		3.	Cyclohexane	6.66 kg
		4.	Methanol	16.01 kg
		5.	Iodine	0.5917 kg
		6.	Methane Sulfonic Acid	0.06 kg
		7.	Methylene Chloride	2.42 kg
		8.	N,N-Dimethyl formamide (DMF)	1.59 kg
		9.	Pyrrolidine	0.81 kg
		10.	Tert-Butyldimethylsilyl Chloride	0.81 kg
		11.	Tetra Hydrofuran (THF)	6.56 kg
		12.	Imidazole	0.58 kg
		13.	n-Butyl Lithium (15% Solution in Hexane) As 100%	0.610 kg

RA concerned may take further necessary action as per above decision of NC.

31	Case No.:22/19/82-ALC4/2009	Party Name:ACACIA LIFE SCIENCES PVT LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00400/AM10/	RLA File :09/24/040/00001/AM10/	Lic.No/Date:0910038246 16.06.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

32	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:25.05.2010
	Decision :Committee decided to call for technical information as per Appendix 33 from firm. Accordingly, case was deferred for 25.05.2010.			

33	Case No.:12/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00241/AM10/	RLA File :09/24/040/00105/AM10/	Lic.No/Date:0910038337	Defer

			24.06.2009	Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			
34	Case No.:19/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00476/AM10/	RLA File :09/24/040/00090/AM10/	Lic.No/Date:0910038361 25.06.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			
35	Case No.:22/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00479/AM10/	RLA File :09/24/040/00099/AM10/	Lic.No/Date:0910038364 25.06.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			
36	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			
37	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375 29.06.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			
38	Case No.:3/17/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00266/AM10/	RLA File :03/94/040/00279/AM10/	Lic.No/Date:0310527467 06.07.2009	
	Decision : Committee considered case as per agenda. Shri Rahul Phalke, Production Officer of the company appeared before Committee and explained the case. He informed the Committee that they are importing Inulin extracted from Chicory route which is a natural product. He also informed that the item is processed by way of meshing and repacking in consumer packs.			
	After detailed deliberations and in consultation of technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Fibre Clear/Pharmacy Choice Fibre Clear/Terry White Chemists Fibre Clear/Chemmart Pharmacy Clear/Inulin Fibre Supplement (Pack Size 331 gm) contains Inulin (100% Natural Fibre) 331 gm	3000 Packs	1.	Inulin (100% Natural Fibre) Extracted from Chicory Route (With 1% wastage)	2005.86 kgs.

RLA concerned may take further necessary action as per above decision of NC.

39	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Defered
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

40

Case No.:20/46/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00936/AM10/	RLA File :03/94/040/00180/AM10/	Lic.No/Date:0310529948 21.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)/2009-Chem-II dated 18.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Solosite Wound Gel (Product Code No.449600, 3OZ, 85 gm.)	1 Kg	1.	Carboxymethyl Cellulose Sodium	0.01785 kg
		2.	Allantoin	0.0051 kg
RLA concerned may take further necessary action as per above decision of NC.				

41	Case No.:7/36/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00732/AM10/	RLA File :22/24/040/00019/AM10/	Lic.No/Date:2210009119 22.07.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

42	Case No.:22/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00712/AM10/	RLA File :09/24/040/00130/AM10/	Lic.No/Date:0910038699 24.07.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

43	Case No.:22/46/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00938/AM10/	RLA File :03/94/040/00363/AM10/	Lic.No/Date:0310531789 31.07.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

44	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:08.06.2010
	Decision :Committee considered case as per agenda and in light of letter No.14010/75/2008-Ch.II dated Nil issued by Department of C&PC, decided to call for the following information from firm:- 1. Production of export item for the past two years upto January, 2010 and corresponding consumption of each input duly certified by the Chartered Accountant. 2. Photo copy of norms approved by ALC in recent past for the same export product. Accordingly, case was deferred for 08.06.2010.			

45	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

46	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

47	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

48	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Bio-technology.			

49	Case No.:91/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/01007/AM10/	RLA File :09/24/040/00207/AM10/	Lic.No/Date:0910039145 31.08.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken 15/82 meeting held on 12.07.2006 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
	Export Product	Export Qty.	Sl.No.	import items
	Zidovudine	1 kg	1.	3-Azido-3-Deoxy Thymidine (total impurities NLT 5%)
			2.	Dimethyl Sulfoxide
			3.	Methanol
	RA concerned may take further necessary action as per above decision of NC.			

50	Case No.:93/46/82-ALC4/2009	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01009/AM10/	RLA File :09/24/040/00193/AM10/	Lic.No/Date:0910039156 31.08.2009	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and observed that the firm has claimed upto 28% wastage in the packing material, while in the another case, their request for higher wastage was rejected by PRC. It was, therefore, decided to call the firm for personal hearing on 25.05.2010. Accordingly, case was deferred for 25.05.2010.			

51	Case No.:108/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2010	Status:Case
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			27.04.2010	Deferred
	HQ File :01/82/050/01024/AM10/	RLA File :09/24/040/00182/AM10/	Lic.No/Date:0910039159 31.08.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

52	Case No.:110/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01026/AM10/	RLA File :09/24/040/00147/AM10/	Lic.No/Date:0910039160 31.08.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

53	Case No.:111/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01027/AM10/	RLA File :09/24/040/00183/AM10/	Lic.No/Date:0910039161 31.08.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

54	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

56	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

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57	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

58	Case No.:109/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01025/AM10/	RLA File :09/24/040/00209/AM10/	Lic.No/Date:0910039257 08.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

59

Case No.:4/26/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00536/AM10/	RLA File :03/94/040/00486/AM10/	Lic.No/Date:0310536937 10.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/284/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Oseltamivir Phosphate	1 kg	1.	Ethyl (3R,4R,5S)-4-N(Acetylamino)-5-N,N-Diallylamino-3-(1-Ethylpropoxy)-1-Cyclohexene-1- Carboxylic Acid EthylEster (O-12 Compound	1.111 kg
		2.	1,3-dimethyl Barbituric Acid	0.64 kg
		3.	Activated Charcoal	0.0274 kg
		4.	n-Heptane	1.39 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:7/26/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00539/AM10/	RLA File :03/94/040/00383/AM10/	Lic.No/Date:0310537073 10.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg
		2.	Methanol	1.312 kg
		3.	Monoglyme	Not allowed
		4.	Ethyl Acetate	Not allowed

RA concerned may take further necessary action as per above decision of NC.

61	Case No.:9/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00734/AM10/	RLA File :22/24/040/00023/AM10/	Lic.No/Date:2210009248 10.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

62	Case No.:9/26/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00541/AM10/	RLA File :03/95/040/00346/AM10/	Lic.No/Date:0310537187 11.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/88/2004-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Methyl Eugenol (99% Min.)	1 kg	1.	Clove Leaf Oil (Eugenol Content 78%)	1.40 kg

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:5/27/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00547/AM10/	RLA File :03/95/040/00348/AM10/	Lic.No/Date:0310537606 14.09.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/82 meeting held on 17.03.2009 and 10/82 meeting held on 03.06.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sertraline Hydrochloride	1 Kg.	1.	Caustic Soda or Sodium Hydroxide on 100% basis	0.55 kg
		2.	Ethyl Acetate	3.51 kg
		3.	Methanol	6.42 kg
		4.	Methyl Isobutyl Ketone	1.41 kg
		5.	Activated Carbon	0.006 kg
		6.	Acetophenone	0.391 kg
		7.	Glacial Acetic Acid	0.216 kg
		8.	Toluene	0.302 kg
		9.	Butyl Acetate	0.174 kg

RA concerned may take further necessary action as per above decision of NC.

64	Case No.:11/27/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Rejected
	HQ File :01/82/050/00553/AM10/	RLA File :03/94/040/00493/AM10/	Lic.No/Date:0310537793 15.09.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish the norms applied by them for both the export products separately vide letter dated 24.12.2009, but they have not furnished complete information and norms can not be fixed in absence of required information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

65	Case No.:29/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved															
	HQ File :01/82/050/00945/AM10/	RLA File :03/94/040/00503/AM10/	Lic.No/Date:0310537810 15.09.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/284/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Oseltamivir Phosphate</td><td rowspan="3">1 kg</td><td>1.</td><td>Ethyl (3R,4R,5S)-4-N(Acetylamino)-5-N,N-Diallylamino-3-(1-Ethylpropoxy)-1-Cyclohexene- 1-Carboxylic Acid EthylEster (O-12 Compound</td><td>1.111 kg</td></tr> <tr> <td>2.</td><td>1,3-dimethyl Barbituric Acid</td><td>0.64 kg</td></tr> <tr> <td>3.</td><td>Activated Charcoal</td><td>0.0274 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	Oseltamivir Phosphate	1 kg	1.	Ethyl (3R,4R,5S)-4-N(Acetylamino)-5-N,N-Diallylamino-3-(1-Ethylpropoxy)-1-Cyclohexene- 1-Carboxylic Acid EthylEster (O-12 Compound	1.111 kg	2.	1,3-dimethyl Barbituric Acid	0.64 kg	3.	Activated Charcoal
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed															
Oseltamivir Phosphate	1 kg	1.	Ethyl (3R,4R,5S)-4-N(Acetylamino)-5-N,N-Diallylamino-3-(1-Ethylpropoxy)-1-Cyclohexene- 1-Carboxylic Acid EthylEster (O-12 Compound	1.111 kg															
		2.	1,3-dimethyl Barbituric Acid	0.64 kg															
		3.	Activated Charcoal	0.0274 kg															

		4.	n-Heptane	1.39 kg
RA concerned may take further necessary action as per above decision of NC.				

66	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	Defer Date:25.05.2010
	Decision :Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

67	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

68	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:25.05.2010
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from firm. Accordingly, case was deferred for 25.05.2010.			

69	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:41/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00957/AM10/	RLA File :07/24/040/00227/AM10/	Lic.No/Date:0710067164 23.09.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

71	Case No.:71/46/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:4/82-ALC4/2010	Status:Case
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		27.04.2010	Deferred
HQ File :01/82/050/00987/AM10/	RLA File :03/95/040/00415/AM10/	Lic.No/Date:0310539636 29.09.2009	Defer Date:25.05.2010
Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

72	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

73	Case No.:12/30/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00613/AM10/	RLA File :09/24/040/00275/AM10/	Lic.No/Date:0910039557 13.10.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

74	Case No.:107/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01023/AM10/	RLA File :09/24/040/00274/AM10/	Lic.No/Date:0910039680 21.10.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

75	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

76	Case No.:25/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00670/AM10/	RLA File :31/24/040/00132/AM10/	Lic.No/Date:3110040444 04.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 27.04.2010 (the technical authority took 93% yield at 1 st stage & 90% in 2 nd stage, considering production consumption data of last 3 years) and in consultation			

with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox 423-W50 1,1,3,3-Tetramethylbutyl Peroxyne decanoate, 50% emulsion in water and methanol	1 Kg.	1.	Neodecanoyl Chloride	0.384 kg
		2.	Tetra-Methyl Butylhydro Peroxide 90%	0.318 kg
		3.	Magnesium Sulfate	0.049 kg
		4.	Povyvinyl Alcohol Alcotex 552P	0.075 kg
		5.	Container HDPE and Screwcap	As par packing policy

RA concerned may take further necessary action as per above decision of NC.

77

Case No.:45/46/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00961/AM10/	RLA File :08/24/040/00192/AM10/	Lic.No/Date:0810083866 04.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2010/Ch.II dated 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Methyl 1:3 Sulpho Phenyl 4-Pyrazolimine	1 Kg.	1.	Diaceto Nitrile (3-Amino Crotononitrile)	0.475 kg
		2.	Sodium Nitrite	0.450 kg
		3.	Triethyl Ortho Formate	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

78	Case No.:89/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01005/AM10/	RLA File :09/24/040/00305/AM10/	Lic.No/Date:0910039817 05.11.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

79	Case No.:35/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00680/AM10/	RLA File :05/24/040/00337/AM10/	Lic.No/Date:0510252006 06.11.2009	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and observed that the firm is obtaining Advance Authorisations from Jt. DGFT, Chandigarh as well as Zonal Jt.			

DGFT, CLA, New Delhi. It was decided to call for the firm for personal hearing on 25.05.2010 to ascertain the reasons/clarification from firm. Accordingly, case was deferred for 25.05.2010.

80	Case No.:62/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00978/AM10/	RLA File :08/24/040/00194/AM10/	Lic.No/Date:0810083945 06.11.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

81	Case No.:1/35/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved									
	HQ File :01/82/050/00691/AM10/	RLA File :03/95/040/00495/AM10/	Lic.No/Date:0310544646 09.11.2009										
	Decision : Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that the written comments in this case is under issue and they have recommended the quantity of Pethidine HCL BP to the extent of 55.0 mg/Ampule of Pethidine Injection 50 mg/ml. After detailed deliberations and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Pethidine Injection 50 mg/ml</td><td>1 Ampule</td><td>1.</td><td>Pethidine Hcl BP</td><td>55.0 mg/Ampule</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Pethidine Injection 50 mg/ml	1 Ampule	1.	Pethidine Hcl BP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Pethidine Injection 50 mg/ml	1 Ampule	1.	Pethidine Hcl BP	55.0 mg/Ampule									

82	Case No.:19/46/82-ALC4/2009	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved									
	HQ File :01/82/050/00935/AM10/	RLA File :04/24/040/00219/AM10/	Lic.No/Date:0410109955 04.12.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2010/Ch.II dated 15.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>4-(2-Aminoethyl)-2-Methoxyphenol</td><td>1 Kg.</td><td>1.</td><td>Vanillin</td><td>1.124 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4-(2-Aminoethyl)-2-Methoxyphenol	1 Kg.	1.	Vanillin
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
4-(2-Aminoethyl)-2-Methoxyphenol	1 Kg.	1.	Vanillin	1.124 kg									

83	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for their comments/NOC. Accordingly, case was deferred for 25.05.2010.			

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Case No.:4/39/82-ALC4/2009	Party Name:AARON FINE CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/00807/AM10/	RLA File :03/94/040/00622/AM10/	Lic.No/Date:0310550444 11.12.2009		
Decision : Committee considered case as per agenda and in light of written comments dated 27.04.2010 forwarded by DIPP and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Colour Former Slurry (Concentration of Former in Slurry is 36-40%)	7200.00 kg	1.	Colour Former (Leuco Dye)	2600.00 kg
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:5/39/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00808/AM10/	RLA File :05/23/040/00118/AM10/	Lic.No/Date:0510254470 14.12.2009	Defer Date:08.06.2010
	Decision :Committee considered case as per agenda and decided to call for a copy of Drug Manufacturing Licence from firm. Accordingly, case was deferred for 08.06.2010.			

86	Case No.:6/39/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00809/AM10/	RLA File :03/95/040/00557/AM10/	Lic.No/Date:0310550660 14.12.2009	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

87	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364	Defer

		23.12.2009	Date:25.05.2010
Decision : Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for their comments/NOC. Accordingly, case was deferred for 25.05.2010.			

88	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

89	Case No.:4/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00878/AM10/	RLA File :03/94/040/00773/AM10/	Lic.No/Date:0310554372 08.01.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

90	Case No.:9/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00883/AM10/	RLA File :09/24/040/00354/AM10/	Lic.No/Date:0910040592 12.01.2010	Defer Date:08.06.2010
	Decision :Committee decided to call for a copy of Drug Manufacturing licence from the firm. Accordingly, case was deferred for 08.06.2010.			

91	Case No.:11/43/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00885/AM10/	RLA File :08/24/040/00277/AM10/	Lic.No/Date:0810085697 12.01.2010	Defer Date:25.05.2010
	Decision :Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

92	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

93	Case No.:6/49/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP	Meet No/Date:4/82-ALC4/2010	Status:Case
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	PROTECTION LTD.,	27.04.2010	Deferred
HQ File :01/82/050/01141/AM10/	RLA File :03/95/040/00749/AM10/	Lic.No/Date:0310560198 15.02.2010	Defer Date:25.05.2010
Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

94	Case No.:7/49/82-ALC4/2009	Party Name:SODIUM METAL (P) LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01142/AM10/	RLA File :34/24/040/00197/AM10/	Lic.No/Date:3410026360 15.02.2010	Defer Date:25.05.2010
Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.				

95	Case No.:8/49/82-ALC4/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01143/AM10/	RLA File :52/24/040/00035/AM10/	Lic.No/Date:5210029683 15.02.2010	Defer Date:25.05.2010
Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Bio-technology.				

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Case No.:9/49/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved	
HQ File :01/82/050/01144/AM10/	RLA File :03/94/040/00990/AM10/	Lic.No/Date:0310560336 16.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg
		2.	Methanol	1.312 kg
		3.	Monoglyme	Not allowed
		4.	Ethyl Acetate	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:11/49/82-ALC4/2009	Party Name:AARTI ORGANIC	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/01146/AM10/	RLA File :08/24/040/00320/AM10/	Lic.No/Date:0810086561 16.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2010/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ortho Toluidine 5-Sulfonic Acid	1 Kg.	1.	Ortho Toluidine	0.786 kg
		2.	Caustic Soda	0.310 kg

RA concerned may take further necessary action as per above decision of NC.

98	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and decided to ascertain from Department of Animal Husbandry whether the import item "Catgut" is sensitive one. Accordingly, case was deferred for 25.05.2010.			

99	Case No.:13/49/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/01148/AM10/	RLA File :09/24/040/00471/AM10/	Lic.No/Date:0910040986 18.02.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/87/2003/Ch.II dated 10.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Propyl Hydroxy Benzoate (BP) (Sodium Propyl Paraben)	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.783 kg
		2.	n-Propanol	0.440 kg

RA concerned may take further necessary action as per above decision of NC.

100	Case No.:14/49/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/01149/AM10/	RLA File :09/24/040/00470/AM10/	Lic.No/Date:0910040987 18.02.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/24/2006/Ch.III dated 07.03.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Dimethylol Hydantoin (Assay 52-53% Min.)	1 Kg.	1.	5,5-Dimethyl Hydantoin	0.387 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:15/49/82-ALC4/2009	Party Name:INDO AMINES LIMITED		Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
HQ File :01/82/050/01150/AM10/	RLA File :03/94/040/00987/AM10/		Lic.No/Date:0310560823 18.02.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/36/2005/Ch.II dated 16.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di-Isobutyl Carbonol	1 Kg.	1.	Di-Isobutyl Ketone	1.0745 kg
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:16/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

103	Case No.:18/49/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01153/AM10/	RLA File :52/24/040/00036/AM10/	Lic.No/Date:5210029742 18.02.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

104	Case No.:19/49/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01154/AM10/	RLA File :52/24/040/00037/AM10/	Lic.No/Date:5210029743 18.02.2010	Defer Date:25.05.2010

Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.

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Case No.:22/52/82-ALC4/2009		Party Name:GOPINATH CHEM-TECH LTD.,		Meet No/Date:4/82-ALC4/2010 27.04.2010		Status:Case Approved	
HQ File :01/82/050/01215/AM10/		RLA File :08/24/040/00313/AM10/		Lic.No/Date:0810087248 11.03.2010			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/67/2008/Ch.II dated 18.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
4-Sulpho Hydrazone		1 Kg.	1.	Ortho Nitro Toluene	1.930 kg		
			2.	Benzaldehyde	0.615 kg		
			3.	Caustic Soda Flakes	2.790 kg		
			4.	Soda Ash	0.465 kg		
			5.	Sodium Nitrite	0.558 kg		
			6.	Sodium Bisulphite	1.395 kg		
RA concerned may take further necessary action as per above decision of NC.							

106	Case No.:3/53/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01226/AM10/	RLA File :03/94/040/01044/AM10/	Lic.No/Date:0310564944 17.03.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

107

Case No.:4/53/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
HQ File :01/82/050/01227/AM10/	RLA File :03/95/040/00835/AM10/	Lic.No/Date:0310564951 17.03.2010	

Decision :Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that the written comments in this case is under issue and they have recommended the quantity of Pethidine HCL BP to the extent of 55.0 mg/Ampule of Pethidine Injection 50 mg/ml.

After detailed deliberations and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pethidine Injection 50 mg/ml	1 Ampule	1.	Pethidine Hcl BP	55.0 mg/Ampule

RA concerned may take further necessary action as per above decision of NC.

108	Case No.:6/53/82-ALC4/2009	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/01229/AM10/	RLA File :09/24/040/00534/AM10/	Lic.No/Date:0910041332 18.03.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

109

Case No.:7/53/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved										
HQ File :01/82/050/01230/AM10/	RLA File :09/24/040/00524/AM10/	Lic.No/Date:0910041340 18.03.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/107/2008/Ch.II dated 01.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Allantoin (Powder) (C₄H₆N₄O₃)</td><td>1 Kg.</td><td>1.</td><td>Glyoxylic Acid 50% (Liquid)</td><td>1.28 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Allantoin (Powder) (C ₄ H ₆ N ₄ O ₃)	1 Kg.	1.	Glyoxylic Acid 50% (Liquid)	1.28 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Allantoin (Powder) (C ₄ H ₆ N ₄ O ₃)	1 Kg.	1.	Glyoxylic Acid 50% (Liquid)	1.28 kg									
RA concerned may take further necessary action as per above decision of NC.													

110	Case No.:1/4/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00026/AM11/	RLA File :03/94/040/00022/AM11/	Lic.No/Date:0310569437 13.04.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

111	Case No.:2/4/82-ALC4/2010	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00027/AM11/	RLA File :03/94/040/00033/AM11/	Lic.No/Date:0310569558 15.04.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

112	Case No.:3/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
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	HQ File :01/82/050/00028/AM11/	RLA File :03/94/040/00048/AM11/	Lic.No/Date:0310569589 15.04.2010	Defer Date:25.05.2010
Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.				

113	Case No.:4/4/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00029/AM11/	RLA File :03/95/040/00010/AM11/	Lic.No/Date:0310569601 15.04.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			

114	Case No.:5/4/82-ALC4/2010	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00030/AM11/	RLA File :03/94/040/01123/AM10/	Lic.No/Date:0310569666 16.04.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

115	Case No.:6/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00031/AM11/	RLA File :03/94/040/01148/AM10/	Lic.No/Date:0310569730 16.04.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

116	Case No.:7/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00032/AM11/	RLA File :03/94/040/00060/AM11/	Lic.No/Date:0310569747 16.04.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of Pharmaceuticals.			

117	Case No.:8/4/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Approved
	HQ File :01/82/050/00033/AM11/	RLA File :04/24/040/00328/AM10/	Lic.No/Date:0410113152 16.04.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/241/2009-PI-(Norms) dated 25.01.2010 and in consultation with technical authority present in meeting decided to fix norms under para 4.7 of HBP on repeat basis as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Piroctone Olamine	1 kg.	1.	3,3-Dimethyl Acrylic Acid	0.878 kg
		2.	Methanol	4.50 kg

RA concerned may take further necessary action as per above decision of NC.

118	Case No.:9/4/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2010 27.04.2010	Status:Case Deferred
	HQ File :01/82/050/00034/AM11/	RLA File :03/95/040/00014/AM11/	Lic.No/Date:0310569847 16.04.2010	Defer Date:25.05.2010
	Decision : Committee decided to defer case for 25.05.2010 for comments of Department of C&PC.			